

APPROPRIATION (NO. 5) BILL\*  
1959

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

**Dr. B. Gopala Reddi:** I introduce† the Bill.

APPROPRIATION (NO. 6) BILL\*  
1959

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** On behalf of Shri Morarji Desai, I beg to move for leave to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1959-60.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1959-60."

*The motion was adopted.*

†**Dr. B. Gopala Reddi:** I introduce† the Bill.

12-06 hrs.

CENTRAL EXCISES AND SALT  
(AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will take up further consideration of the following motion moved by Dr. B. Gopala Reddi on the 24th August, 1959, namely:—

"That the Bill further to amend the Central Excises and Salt Act, 1944, be taken into consideration".

The hon. Minister was in possession of the House. He may resume his speech.

**Shri Braj Raj Singh (Firozabad):** How much time has been allotted for this Bill?

**Mr. Speaker:** It has not been decided by the Business Advisory Committee: What does the hon. Minister think on this matter? Are there any amendments tabled to this Bill?

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** No.

**Shri Narayanankutty Menon (Mukandapuram):** About an hour will do.

**Dr. B. Gopala Reddi:** My reply remains. That is all. Therefore, there is no question of anybody else speaking now.

**An Hon. Member:** The third reading is there.

**Mr. Speaker:** Let us see. I shall allow fifteen minutes for 'hat, if necessary. The hon. Minister may take his own time to reply.

**Dr. B. Gopala Reddi:** Three Members spoke on the Bill, and they welcomed the Bill. They gave their full support to the attitude taken by the Government with regard to the offer that was made by the Burmeh Shells and which was accepted by Government.

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 25-8-1959.

†Introduced with the recommendation of the President.